

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH ALLAHABAD**

(THIS THE 3rd DAY OF AUGUST, 2009)

PRESENT :

**HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MR. S.N SHUKLA, MEMBER- A**

Review Application no. 96 of 2005

In ~~1154~~ ^{Q. 1154} ~~Q. 1997~~ ^{Q. 1997} an

ORIGINAL APPLICATION NO. 78 OF 2000

(U/s, 19 Administrative Tribunal Act.1985)

R.K. Srivastava and others Applicant

By Advocate : Shri Rajeev Trivedi
Shri Sudama Ram

Versus

Union of India, and others Respondents

By Advocate : Shri H.A Kumar
Shri K.P. Singh

O R D E R

(DELIVERED BY: JUSTICE A. K. YOG- MEMBER-JUDICIAL)

Heard Shri S.K. Kushwaha, Advocate holding brief of
Shri Shri Sudama Ram, learned counsel for the applicant and
Shri H.A. Kumar, Advocate appearing for the respondents.

2. Grounds for review (contained in para 4 of the Review Petition) can not be construed to be the ground for review. Consideration of legal grounds in said para 4 of the review petition will amount to re-hearing the case and sitting in appeal over the order of the Tribunal. It is not permissible in law. Review Application has no merit and it is accordingly dismissed.

(Signature)

3. Before parting with the case, we may note that Registry is required to submit a scrutiny report indicating compliance of the Rules dealing with review including limitation etc. Dy. Registrar (J) take note and comply the order in future. No costs.



Member (A)



Member (J)

Manish/-